

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

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OA. 350/1817/2016  
MA. 350/606/2016

Date of order: 04.03.2021

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

**MONARANJAN GHOSAL & ANR.**  
**VS.**  
**S. E. RAILWAY**

For the Applicant : Mr. M. Mondal, Counsel

For the Respondents : Ms. G. Roy, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:


Heard ld. Counsels for both sides.

2. At the outset, it is found that the father of the applicant was an employee of RPF.

3. Since this Tribunal lacks jurisdiction to hear the matter, OA is disposed of with liberty to the applicant to approach the appropriate forum for appropriate relief.

4. Thus, OA would stand disposed of.

Consequently, MA also stands disposed of.

  
**(Bidisha Banerjee)**  
**Member (J)**